

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 49/2025

Vinod Kumar Sharma

Applicant

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 03.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Naveen Ahuja & Mr. Deepak Kumar Kori, Advs. for Applicant
(Through VC)

Respondent: Mr. Sagar Jindal, Adv. for R - 6
Mr. Namit Saxena & Mr. Shivam Raghuwanshi, Advs. for R - 8
Mr. Kanishk Devesh Sharma & Mr. Raja Ujjwal, Advs. for R - 9 to 33
(Through VC)

ORDER

1. This original application is listed today before this Bench in pursuance to the order dated 02.01.2025 passed in OA No. 200/2023 (CZ) by Central Zonal Bench, Bhopal, expressing that the matter requires consideration by Principal Bench as it may involve a matter of policy to be applicable at PAN India level.

2. Observations of the Central Zonal Bench in the order dated 02.01.2025 are as under:

“11. It is further reported that more than 274 sawmills are in operation without any authority in the Tehsil-Lal Sot District-Dausa and there are more in other districts also but no steps are being taken by the state authorities and matters requires consideration for a similar parameter applicable to all the states (Pan-India level) in view of the orders and guidelines issued by the Hon'ble Supreme Court of India. Thus, matter requires to be considered by Principal Bench of this Tribunal at New Delhi.

Accordingly, we direct the Registry to place the matter before Hon'ble the Chairperson for considering to transfer this case at Principal Bench, New Delhi and to take it as a matter of policy to be applicable pan-India level.

12. In view of the importance of the matter and grievance of some of the group of the respondents, we further request Hon'ble the Chairperson to take up the matter as policy matter at Principal Bench, New Delhi. Parties are directed to remain there as directed by the Principal Bench or on 03rd February, 2025.”

3. OA involves the illegal running of Saw Mills in the villages of Tehsil-Lalsot, District-Dausa, Rajasthan which is giving rise to the felling of trees both in forest areas as well as in the revenue area and flouting of environmental norms by sawmill owners in this regard.

4. Respondent nos. 1 to 5 and 7 as also Applicant are not represented today.

5. The registry is directed to issue notice to unrepresented respondents intimating the next date of hearing.

6. List on 30.04.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 03, 2025
Original Application No. 49/2025
JG..